

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH : PATNA

Registration No. O.A. -126/1996

Date of Order : 10.10.1996
(Dicteted in open Court)

Jitendra Bahadur Singh Applicant

Vs.

Union of India & Ors. Respondents

Counsel for the applicant : Mr. N. P. Sinha
Mr. I. D. Prasad

C O R A M

Hon'ble Mr. K. D. Saha, Member(Administrative)

Hon'ble Mr. D. Purkayastha, Member(Judicial)

O R D E R

Hon'ble Mr. K. D. Saha, Member(Administrative) :-

Heard the learned counsel for the applicant.

By this application, the applicant, Shri Jitendra Bahadur

Singh has assailed the order of appointment of Shri

Ajay Nath Singh (Respondent No. 6), ^{as}EDBPM, Dhanwar in

Rohtas Postal Division, Sasaram vide Annexure-A/16 on

the ground that the Respondent No. 6 do not fulfill

the property qualification and in stead of this he

has been appointed in ^{an}illegal manner. It is further

stated that the applicant fulfills all the required

norms and he is a better candidate even then he has

not been appointed. The applicant ^{is}stated to have

submitted a representation as at Annexure-A/19 dated

2.12.1995 to the Chief Post Master General, Bihar

Circle, Patna but till today no reply has been received.

2. Considering the submissions of the learned counsel and after going through the averments on record, we are of the view that this application can be disposed of by giving a suitable direction to the Respondent No. 2 to dispose of the representation of the applicant as at Annexure-A/19 dated 2.12.1995 by a speaking and reasoned order. Accordingly, we hereby direct the Respondent No. 2, the Chief Post Master General, Bihar Circle, Patna to consider and dispose of the representation of the applicant dated 2.12.1995 (Annexure-A/19), as aforesaid by ^a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order alongwith a copy of the O.A. No.-126/96. The applicant is hereby directed to send a copy of the O.A. alongwith a copy of this order to Respondent No. 2, the Chief Post Master General, Bihar Circle, Patna within a month from today and the Respondent No. 2 shall dispose of the above said representation of the applicant within 3 months from date of receipt of the order alongwith a copy of the O.A.

The application is disposed of accordingly.

(D. Purkayastha)
Member (J)

MPS.

(K.D. Saha)
Member (A)